

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.**

Original Application no. 161 of 2023

In the matter of

Rana Iqbal Singh Jolly & Ors.

.....Applicants

Versus

State of Punjab & Ors.

.....Respondents

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**Additional Deputy Commissioner
Urban Development
S.A.S. Nagar**

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Short reply by way of affidavit of
Damanjeet Maan, PCS, Additional
Deputy Commissioner (Urban
Development), SAS Nagar, on behalf
of the Respondent No. 3.

I, the above named deponent, do hereby solemnly affirm and
state as under:

Respectfully Showth:

1. That Hon'ble National Green Tribunal has taken cognizance of the matter on an Application filed by the Applicants and other residents of the area on the grievance that respondent no. 8 (The Hermitage Marriage Palace, Village Karoran, Naya Gaon, SAS Nagar) organizes large gatherings plays loud music on loudspeakers, uses bright laser strobe lights and firecrackers all throughout the night till early morning hours thereby causing grave air/ noise pollution in violation of the Noise Pollution (Regulation and Control) Rules, 2000 promulgated under the Environment Protection Act, 1986, various other rules/ regulations and judgements/ directions passed by the Hon'ble Supreme Court of India, this tribunal and various High Courts.



2. The Hon'ble National Green Tribunal was pleased to pass an order dated 14.03.2023 thereby constituting a Joint Committee comprising of the representative of the Central Pollution Control Board, Punjab Pollution Control Board, District Magistrate, SAS Nagar with the direction to submit report before the Tribunal.
3. That in compliance to the order dated 14.03.2023, the Joint Committee vide e-mail dated 29.05.2023 has submitted its report through Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar (also a member of the Joint Committee) to the Hon'ble National Green Tribunal. However, replies were not filed by the respondents. After considering the report of the joint committee, the Hon'ble Tribunal was pleased to pass an order dated 30.05.2023 thereby directing the respondents to file their replies.
4. That the present reply is being filed by the Additional Deputy Commissioner, SAS Nagar (Urban Development), mentioning therein the appropriate steps taken to ensure that no marriage party or such like social functions take place in the premises of the Marriage Palace. The reply of the Additional Deputy Commissioner, SAS Nagar (Urban Development) may kindly be read in the following paragraphs.
5. That the Hon'ble Tribunal was pleased to pass an order dated 30.05.2023, whereby, the Respondents were directed to ensure that no marriage party or such like social functions take place in the premises of the Marriage Palace.
6. That in compliance of the order dated 30.05.2023, the Sub Divisional Magistrate, Kharar on receiving the orders of the answering Respondent No. 3, passed Orders u/s 133 of the Code of Criminal Procedure, 1973 vide letter no. 1399 dated 11.08.2023. The orders are reproduced as under:
"Order of the NGT be implemented. EO & SDM Kharar to ensure. ADC (UD) to monitor.
So I hereby order that Naib Tehsildar, Majri, DSP-1 City Mohali and EO Naya gaon will ensure that no function is to be held at Hermitage

Park, Karoran and also to inform SDM Kharar in case any function takes place. In case, Any function is held at Hermitage, legal action will be taken against owners of Hermitage. This order will remain in effect till next contrary orders of Judicial Court."

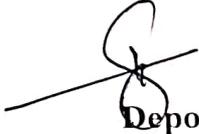
That the copy of the orders dated 11.08.2023 is appended as **Annexure-R3/A**.

7. That the District Administration has issued Orders in this regard u/s 133 of the Code of Criminal Procedure, 1973 as explained above. It is pertinent to mention here that no function has been allowed to take place at Hermitage farms after the order dated 30.05.2023 of this Hon'ble Tribunal. The copy of the certificate no. 1403/Peshi dated 16.08.2023, confirming the same is appended as **Annexure-R3/B**.
8. That the deponent may kindly be allowed to place on record the above reply.

It is, therefore, prayed that the above reply by way of affidavit of the deponent may please be taken on record for consideration and appropriate orders.

Date:

Place:


Deponent
(Damanjeet Maan, PCS)
Additional Deputy Commissioner (UD),
SAS Nagar.

Verification

Verified that the contents of para no. 1 to 8 of the above reply by way of affidavit are true and correct to my knowledge as derived from the official record. Para no. 9 is prayer. No part of the above affidavit is false and nothing material has been kept concealed therein.

Date:

Place:


Deponent
(Damanjeet Maan, PCS)
Additional Deputy Commissioner (UD),
SAS Nagar.

Certificate

No. 1403 / Perwa

Date. 16/8/2023

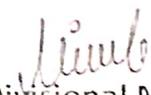
Whereas, Honorable NGT has passed an order in OA no. 161 of 2023 titled Rana Iqbal Singh & ors versus State of Punjab & ors ""10.

The District Magistrate and the Senior Superintendent of Police, Mohali are also directed to take appropriate steps to ensure that no marriage party or such like social function takes place in the premises in question."

Accordingly, the matter was put up before Deputy Commissioner, SAS Nagar and accordingly, the orders received through noting file are reproduced as under:

"Order of NGT be implemented. EO & SDM Kharar to ensure. ADC (UD) to monitor.

Hence, it is certified that no function has been allowed to take place at Hermitage farms after the order of Honorable NGT, dated 30/5/2023.


Sub Divisional Magistrate
Kharar.

Office of sub divisional Magistrate Kharar. Distt S.A.S Nagar
Pb TEL 0160 2280222 Email ID sdm,Kharar@gmail.com

No 1339

Date 11/08/2023

ORDER U/S 133 C.R.P.C

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So I hereby order that Naib tehsildar Majri , DSP-1 city Mohali and EO Naya gaon will ensure that no function is to be held at Hermitage Park, Karoran and also to inform SDM Kharar incase any function takes place. Incase , Any function is held at Hermitage , legal action will be taken against owners of hermitage. This order will remain in effect till next contrary orders of Judicial court.


Sub Divisional Magistrate
Kharar